[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 21st June, 2012. Jyaistha 31, 1934 SAKA

Notification No. 53 / 2012-Customs- (N.T.)

S.O. (E). - In exercise of the powers conferred by sub-section (34) of section 2 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, being satisfied that it is necessary in the public interest so to do, hereby directs that each of the notifications of the Government of India in the Ministry of Finance (Department of Revenue), specified in column (2) of the Table below, shall be amended, in the manner specified in the corresponding entry in column (3) of the said Table, namely:-

Table

Sl.No	Notification number and date	Amendments
(1)	(2)	(3)
1.	44/2011-Customs (N.T.) dated 6 th July, 2011 [<i>vide</i> number S.O. 1541 (E), dated the 6 th July, 2011]	In the said notification, in the opening paragraph, for the words and figures "Section 17 and Section 28", the words and figures "section 17, section 28 and section 28AAA" shall be substituted.
2.	40/2012-Customs (N.T.) dated 2 nd May, 2012 [<i>vide</i> number S.O. 993 (E), dated the 2 nd May, 2012]	In the said notification, in the Table, in the column (3) against serial number 3, below item (vi), the following item shall be inserted, namely:- "(vi a) Section 28AAA;"

[F. No. 437/1/2011-Dir (Cus)]

(Vikas)

Under Secretary to the Government of India

Note:-

- (i) The principal notification number 44/2011-Customs (N.T.), dated the 6th July, 2011 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1541 (E), dated the 6th July, 2011.
- (ii) The principal notification number 40/2012-Customs (N.T.), dated the 2nd May, 2102 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O 993 (E), dated the 2nd May, 2012.

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